

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).19734/2013

(From the judgment and order dated 22/05/2013 in CMA No.8286/2013 ibn RFA No.255/2013,of The HIGH COURT OF DELHI AT NEW DELHI)

M/S KEWAL CARGO CARRIERS PVT. LTD.

Petitioner(s)

VERSUS

RAJIV KUMAR TH SUSHIL SACHDEVA

Respondent(s)

(With application for exemption from filing certified copy of the impugned Judgment and prayer for interim relief)

WITH

SLP(C) NO. 19746 of 2013

[M/S KEWAL CARGO CARRIERS PVT. LTD. V. RAJIV KUMAR TH. SUSHIL SACHDEVA]

(With application for exemption from filing certified copy of the impugned Judgment and prayer for interim relief and with office report)

SLP(C) NO. 19747 of 2013

[M/S KEWAL CARGO CARRIERS PVT. LTD. V. RAJIV KUMAR TH. SUSHIL SACHDEVA]

(With application for exemption from filing certified copy of the impugned Judgment and prayer for interim relief and with office report)

SLP(C) NO. 19748 of 2013

[M/S KEWAL CARGO CARRIERS PVT. LTD. V. RAJIV KUMAR TH. SUSHIL SACHDEVA]

(With application for exemption from filing certified copy of the impugned Judgment and prayer for interim relief and with office report)

SLP(C) NO. 19750 of 2013

[M/S KEWAL CARGO CARRIERS PVT. LTD. V. RAJIV KUMAR TH. SUSHIL SACHDEVA]

(With application for exemption from filing certified copy of the impugned Judgment and prayer for interim relief and office report)

SLP(C) NO. 19751 of 2013

[M/S KEWAL CARGO CARRIERS PVT. LTD. V. RAJIV KUMAR TH. SUSHIL SACHDEVA]

(With application for exemption from filing certified copy of the impugned Judgment and prayer for interim relief and with office report)

Date: 28/06/2013 These Petitions was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.K. PATNAIK

HON'BLE MR. JUSTICE RANJAN GOGOI

[VACATION BENCH]

For Petitioner(s)

Mr. P.N. Puri, Adv.

Mr. Himanshu Bajaj, Adv.

Ms. Reeta Dewan Puri, Adv.

Mr. K.C. Bajaj, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following

O R D E R

We are not inclined to interfere with the interim order passed by the High Court in the Regular First Appeal for deposit of the decretal dues in Court. We, therefore, dismiss these Special Leave Petitions but grant another four weeks' time to the petitioner to make the deposit as directed by the High Court in the impugned order.

[KALYANI GUPTA]
COURT MASTER

| | [SHARDA KAPOOR]
| | COURT MASTER